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**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
SPECIAL BENCH (Video Conference)**

PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.8.2020 AT 10.30 AM

TRANSFER PETITION NO.	TCP(IB) NO. 98/7/AMR/2019
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 284/7/HDB/2019
NAME OF THE COMPANY	Sri Teja Bio Fuel Pvt Ltd
NAME OF THE PETITIONER(S)	Bank Of India
NAME OF THE RESPONDENT(S)	Sri Teja Bio Fuel Pvt Ltd
UNDER SECTION	7 OF IBC

Counsel for Petitioner(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for the Petitioner is ready. However, the counsel for the Respondent Ms. Sandhya, requests time on the ground that a valuer has been appointed to assess value the asset of the company and to that effect there are e-mails available with them. However, this Tribunal is not concerned with the said developments as there are no instructions to the counsel for the Petitioner either to refrain from the proceeding further etc. In view of such situation a last opportunity is given to the Respondent either to proceed with the argument or to settle the matter with the Bank. List the matter for further consideration and as a last chance on 07.09.2020. In the event the Respondent seeks further time on the next date of hearing, no time shall be granted and the matter shall be proceeded with on merits and appropriate orders will be passed.



MEMBER JUDICIAL